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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 26th March, 2022.

No.LL(B).200/84/279. – The Contingency Fund of Meghalaya (Amendment) Act, 2022 (Act No. 4 of 2022) is hereby published for general information.

MEGHALAYA ACT NO. 4 OF 2022.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 23rd March, 2022.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 26th March, 2022.

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 2022

**An
Act**

further to amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Be it enacted by the Legislature of the State of Meghalaya in the Seventy Third Year of the Republic of India as follows:-

**Short title and
Commencement**

1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act 2022.
- (2) It shall be deemed to have come into force on and from the 4th February, 2022.

**Amendment of
Proviso to Section 2
of Meghalaya Act 5
of 1972**

2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, for the existing proviso, the following new proviso, shall be substituted, namely,--

“Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Act 2022 and ending the 31st March 2022, this section shall have effect subject to the modification that for the words “rupees five hundred and five crore” the words “rupees nine hundred and five crore” shall be substituted.

**Repeal and saving of
Ordinance No. 4 of 2022**

3. (1) The Contingency Fund of Meghalaya (Amendment) Ordinance, 2022 (Ordinance No. 4 of 2022) is hereby repealed.
- (2) Notwithstanding the repeal any action taken or anything done under the Ordinance so repealed shall be deemed to have been taken or done under the provision of the Act.

S. K. SANGMA,

Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.